

1	2	3	4	5	6	7	8
16.	Mizoram						
	1994-95	-	-	-	-	-	-
	1995-96	-	-	-	-	-	-
17.	Nagaland						
	1994-95	-	-	-	-	-	-
	1995-96	-	-	-	-	-	-
18.	Orissa						
	1994-95	2	4	-	-	4	1
	1995-96	5	8	-	-	-	-
19.	Punjab						
	1994-95	14	18	-	-	3	-
	1995-96	-	-	-	-	-	-
20.	Rajasthan						
	1994-95	-	-	-	-	-	-
	1995-96	-	-	-	-	-	-
21.	Sikkim						
	1994-95	-	-	-	-	-	-
	1995-96	-	-	-	-	-	-
22.	Tamil Nadu						
	1994-95	1	7	-	-	1	3
	1995-96	-	-	1	2	2	2
23.	Tripura						
	1994-95	-	-	-	-	-	-
	1995-96	-	-	-	-	-	-
24.	Uttar Pradesh						
	1994-95	-	1	1	1	-	7
	1995-96	-	-	-	-	2	1
25.	West Bengal						
	1994-95	-	-	-	-	-	-
	1995-96	-	-	-	-	-	-
	Total	48	484	27	64	108	246

The figures in the table above in which Courts have given verdicts also include the verdicts in cases which were instituted prior to 31.3.1994.

[English]

**Vijay Nagar Plant of N.F.L.**

3076. SHRI UTTAMSINGH PAWAR :  
SHRI ANNASAHIB M.K. PATIL :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the amount of money owed by the Vijay Nagar plant of the National Fertilizers Limited to the Gas Authority of India Ltd.;

(b) whether the plant is facing cash crunch;

(c) if so, the details thereof; and

(d) the corrective steps proposed to be taken by the government to improve liquidity position of the plant?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) At present, National Fertilizers Limited (NFL) is releasing payment against the supply of gas to their Vijapur Plant by Gas Authority of India Ltd. on cash and carry basis. However, before this arrangement, an amount of Rs.23 crore is outstanding for payment to Gas Authority of India Limited.

(b) and (c). The liquidity problem has arisen due to investment of the Company's own resources in the Vijapur Expansion Project due to non-release of loan by IDBI has against an approval of Rs.600 crores term loan. IDBI has so far released Rs.280 crore against the sanction of Rs.600 crores, whereas the expenditure on the Project till 31.7.1996 is Rs.651 crore.

(d) The liquidity position of NFL is being regularly reviewed in the Government with assistance to the

Company in coordinating its input supplies for continued production and improve case flow.

### Municipal Corporation Elections in Chandigarh

3077. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the elections to the Municipal Corporation of Chandigarh have not been held so far;
- (b) if so, the reasons therefor; and
- (c) if not, the time by which the elections are likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). The elections to the Municipal Corporation of Chandigarh could not be held due to the stay granted by the High Court of Punjab & Haryana on the 27th July, 1994 in a civil writ petition challenging the inclusion of some villages in the notified area of the Municipal Corporation. The stay was vacated on the 4th July, 1995. However, the petitioners preferred a Letter Patent Appeal (LPA) in the High Court which is still pending. Notwithstanding the pendency of litigation, the Chandigarh Administration has finalised the delimitation of wards.

According to the information received from the Chandigarh Administration, it has been tentatively decided to hold the elections to the Municipal Corporation during the current year itself.

[Translation]

### Extremists infested Areas

3078. SHRI SHATRUGHAN PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government of Bihar has demanded the Central Reserve Police force for the extremist infested areas;
- (b) if so, the strength of the security force so demanded; and
- (c) the time by which the same is likely to be deployed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). A request was received in June, 1996, from the Government of Bihar for providing 20 coys. of CRPF for a period of 2 months for conducting a Special Drive before the rainy season to check the activities of various gangs. However, due to non availability of CPMFs and pressing commitments, elsewhere (including J&K and the North East), it was not found possible to meet the requirement. No further request

has been received, in this Ministry from the State Government.

[English]

### Withdrawal of Security Forces

3079. SHRI PINAKI MISRA : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the political workers have become easy target of pro-Pak militants and exposed to the militants attacks following the early withdrawal of security forces from the Northern Kashmir; and
- (b) if so, the number of persons including political activists killed by militants in this area during the post election period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). According to available information two political activists of the Congress (I) were killed in terrorist violence in North Kashmir area viz. districts Kupwara and Baramulla during the period after the Lok Sabha elections. There is adequate deployment of security forces in the area and sustained pressure is being maintained on the militants to curb their activities.

[Translation]

### Police Complaints Authority

3080. KUMARI UMA BHARATI : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether the Government propose to constitute a police complaint authority for attending complaints of the public against the police in Delhi;
- (b) if so, the details thereof;
- (c) the time by which the authority is likely to be constituted; and
- (d) whether Union Government propose to issue directives to the State Governments to constitute such type of authority in their States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). The Government has decided to constitute an Independent authority, the Police Complaint Authority, for dealing with public complaints against police. These complaints will cover, inter-alia, police inaction, non-registration of FIR, partisan attitude of police officials, registration of false cases, corruption and intervention in civil disputes particularly those relating to property and tenancy, custodial torture, rape and other misbehaviour, abuse of police power, etc.